

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 202  
IB-276/ND/2020

**IN THE MATTER OF:**

**M/s. N D Spices Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Yes Sir Catering Services Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 05.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

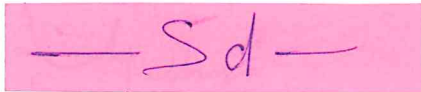
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Depaish Tangoriya, Advocate.**

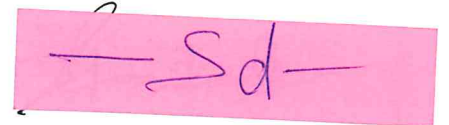
**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational-creditor. None appeared on behalf of the Corporate-debtor despite service of notice by e-mail by the Registry of the Tribunal, therefore, the Corporate-debtor is set ex-parte. The matter is now listed for final hearing on 28.01.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**